PONDICHERRY CEMENT CONTROL ORDER

The Deputy Minister in the Ministry of Steel and Heavy Industries (Shri P. C. Sethi): Sir, I beg to lay on the Table a copy of Notification No. 2322/63 Con. published in Pondicherry Gazette dated the 15th July, 1963 containing the Pondicherry Cement Control Order, 1963, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [*Placed in Library. See* No. LT-1525/63.]

OPINIONS ON BILL

12.08 hrs.

Shri J. B. S. Bist (Almora): Sir, I beg to lay on the Table Paper No. III to the Bill further to amend the Hindu Succession Act, 1956 which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 22nd June, 1962.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission Sir, I rise to annuounce that Government Business in this House during the week commencing 26th August, 1963, will consist of:—

(1) Consideration of any item of business carried over from today's Order Paper.

(2) Consideration and passing of the Personal Injuries (Compensation Insurance) Bill, 1963.

(3) Consideration and passing of the following Bills, as passed by Rajya Sabha:—

The Indian Sale of Goods (Amendment) Bill, 1962.

The Special Marriage (Amendment) Bill, 1963.

The Industrial Employment (Standing Orders) Amendment Bill, 1963.

The Code of Civil Procedure (Amendment) Bill, 1963.

The Employees Provident Funds (Amendment) Bill, 1963.

The East Punjab Ayurvedic and Unani Practitioners (Delhi Amendment) Bill, 1962.

(4) Consideration and passing of the Public Premises (Eviction of Unauthorised Occupants) Amendment, Bill, 1963.

(5) Discussion on the Annual Report of the State Trading Corporation of India Ltd., for the year 1961-62, on a motion to be moved by Shri M. L. Dwivedy on Monday, the 26th August at 3 p.m.

(6) Further discussion of the Report of the Scheduled Areas and Scheduled Tribes Commission on Tuesday, the 27th August after disposal of Questions.

12.10 hrs.

Shri S. M. Banerjee (Kanpur): Last time also when the hon. Minister announced the business of the House for the week I raised two issues. For one of them I have tabled a motion and the motion regarding the other has been admitted. One was regarding the sugar crisis in the country. I was told by you as also by the hon. Deputy-Speaker that this matter could be discussed during the debate on the No-Confidence Motion. I would like to submit that though this question was raised during the debate, the hon. Minister did not touch upon this point. So, I feel that as the discussion of this question is very urgent, it should be allowed.

Secondly, we wanted a discussion on the report of the Solicitor-General on the Ruby and New Asiatic Insurance Company. I have been interested in seeing that the Auditor's report on that is also placed on the Table of the House and a discussion allowed. I have been told that the hon. Minister does not want any dis-

cussion. I would like to know from the hon. Minister of Parliamentary Affairs whether because this concern belongs to the Birlas....

Mr. Speaker: Order order; he can only ask for information.

Shri S. M. Banerjee: Why is this discussion being denied? The hon. Prime Minister is also here. So, I would request that the report of the Auditor should be laid on the Table of the House.

Shri Hari Vishnu Kamath (Hoshangabad): While the statement is good as far as it goes, I invite your attention to the fact that next week will be the third week of this Session, and you and the House are well aware that the important issue of the constitution of a committee of Parliament on public sector undertakings has been hanging fire for a very long time, for over six months, I believe. Now it is high time that the Government made up its mind whether it wants to shelve the issue completely or whether it wants to bring a Resolution before this House in the very near future. It must be in this session, and not later.

Shri Sivamurthi Swamy (Koppal): Sir, I have to bring to your notice and to the notice of the House that the report of the Gulhati Commission has not been discussed so far though an assurance was given, according to my reading, on the floor of the House. Now, without the discussion of the Gulhati Commission's report the hon. Irrigation Minister has made a statement arbitrarily making the water distribution which has caused very much uneasiness in our parts. So, I want to discuss both the statement and the report of the Gulhati Commission. The scientific spirit of the recommendations has been killed. It is my appeal to you to set apart at least a part of a day for it. I gave notice of a Resolution but that also did not come up because of lack of time. So, I request you that that also should be considered during this session.

Dr. L. M. Singhvi (Jodhpur): I have a very brief statement to make in respect of an old issue in this House, namely, the establishment of a Public Undertakings Committee. This matter has been adumbrated and mentioned. Only the other day a statement came and an assurance has been given now and again that the Committee will be established. We want to know whether it would be possible for the hon. Minister to bring it up this time or whether you would permit in your discretion the discussion on resolutions which are before the Committee concerned with it so that at least this matter would be discussed properly.

Shri Satya Narayan Sinha: I take up first what the hon. Member, Shri Banerjee, has asked. Out of the 22 No-day-yet-named motions admitted, you know, Sir, that the Business Advisory Committee recommended only six. Those six do not include the one about the sugar position. The Ministry concerned has agreed to discuss a No-day-yet-named motion on that in the other House but so far as this House is concerned, they have not agreed to discuss it here. I would again take up the matter with the Ministry concerned and let you and, through you, the hon. Member know the reaction of the Government.

With regard to the second point, the Ministry concerned, that is, the Finance Ministry, has refused to discuss this matter.

Shri Indrajit Gupta (Calcutta South West): Why?

Shri Satya Narayan Sinha: I am not prepared to give the reasons; you may ask them. But I did take up this matter with them and they said, "We have discussed it in the general discussion as also when the Finance Bill was discussed." Therefore they are not prepared to take it up. They have flatly refused and have said that they were not going to agree to the discussion of this matter.

[Shri Satya Narayan Sinha]

As regards the Public Undertakings Committee, you are aware, Sir, that I have already written to you as also to the Chairman of the other House. Because of your illness the matter was delayed; otherwise, we would have come to some decision next week. However, whatever decision is arrived at, we will place it before the House.

Shri Hari Vishnu Kamath: We could not follow that.

Mr. Speaker: What the Minister of Parliamentary Affairs has said is that he had to have those consultations with me and the Chairman of the Rajya Sabha and because I was ill that has been delayed. I am saying what he has said. He must remember that I had, as a condition precedent, written to the hon. Minister that he must have a note prepared first on which discussion can take place.

Shri Satya Narayan Sinha: It will be ready in a day or two.

Shri Hari Vishnu Kamath: We are sorry that you have been ill, we are now glad that you have recovered, and I hope and I am sure that you will continue to be vigorous and strong in this office. I wish that you have full vigour.

Mr. Speaker: I have so many times requested the hon. Member not to make any remarks, whether complimentary or derogatory.

Shri Hari Vishnu Kamath: Can't we wish you well?

Mr. Speaker: If I allow complimentary remarks, of course I shall have to allow derogatory remarks.

Shri Hari Vishnu Kamath: We are glad that you have had a speedy recovery.

Sir, on a point of clarification. The Minister of Parliamentary Affairs was good enough to say that he has still got to consult you and the Chairman of the Rajya Sabha. If my memory does not betray me, this matter has been hanging fire over the last six months or even more, since last August perhaps. Am I to understand that during this period the Minister has not had either the time or the inclination or the will to have consultations with you and the Chairman of the Rajya Sabha? What has been happening?

Mr. Speaker: Now the consultations are being held.

Shri S. M. Banerjee: The Minister has said that the Finance does not agree because this matter has already been discussed. May I just refresh the memory of this House? I would like to mention that an un-official copy of the summary of the auditor's report was laid by Mr. Daji on the table of the House.

Mr. Speaker: Now the Government has made its position clear that the Finance Ministry has not agreed to this.

Shri S. M. Banerjee: I am not talking about the agreement; they may or they may not agree. What I am saying is that actually it was promised to lay the report on the table of the House. This has not been done. That is my feeling.

Mr. Speaker: I will see if it was promised.

Shri Prabhat Kar (Hooghly): In response to a request from the Member, if the Minister concerned refuses to allow the matter to be discussed, may I know whether you have not got any discretion in this matter?

Mr. Speaker: He may kindly look into the rules and guide me in that respect and I will stand benefited. If there are rules that I can compel for it, certainly I can do.

About Gulhati Committee's report, he might look into it and just find out the position.

Shri Satya Narayan Sinha: I do not think it has been admitted as a No-Date-Yet-Named motion. If it is there, I will consider it.

Mr. Speaker: It must be found out. Shri Gulzairlal Nanda.

Shri Ansar Harvani (Bisauli): Sir, I want to draw your attention to this matter.....

Mr. Speaker. How can the hon. Member stand up in this manner and draw my attention to a matter which I do not know?

Shri Ansar Harvani: This is about yesterday's proceedings. I want to draw your attention to this.....

Mr. Speaker: He must write to me first and then I will see whether I can allow it.

श्री मोहन स्वरूप (पीलीभीत) : अध्यक्ष महोदय, मैं जरा सी एक बात पूछना चाहता हूं ।

अध्यक्ष महोदय : अब नहीं ।

श्री मोहन स्वरूप : मैं शूगर के ही बारे में पूछना चाहता हूं । आपने एडमिट किया था . . .

अध्यक्ष महोदय : वह पूछा गया था और आपने शायद उस वक्त ध्यान नहीं दिया । Shri Gulzarilal Nanda.

PERSONAL INJURIES (COMPENSATION INSURANCE) BILL*

The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri C. R. Pattabhi Raman): Sir, on behalf of Shri Gulzarilal Nanda, I beg to move for leave to introduce a Bill to impose on employers a liability to pay compensation to workmen sustaining personal injuries and to provide for the insurance of employers against such liability.

Mr. Speaker: The question is:

> "That leave be granted to introduce a Bill to impose on employers a liability to pay compensation to workmen sustaining personal injuries and to provide for the insurance of employers against such liability."

The motion was adopted.

Shri C. R. Pattabhi Raman: Sir, I introduce the Bill.

12.19 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS),† 1963-64.

Mr. Speaker: Now we take up Supplementary Demands for Grants for Railways for which one hour has been allotted. Shri Nambiar.

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan): Sir, I would like to make some introductory remarks.

Mr. Speaker: All right.

Shri Shahnawaz Khan: Sir, in moving the Supplementary Demands for Grants for 1963-64, it is necessary to explain by way of introduction that they are not for securing additional funds at this stage and are, therefore, not due to defective framing of the original Railway Budget.

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*Published in the Gazette of India Extraordinary, Part II, section 2, dated 23-8-63.

†Moved with the recommendation of the President.

[Shri Shahnawaz Khan]

The items included under the two Supplementary Demands are in the nature of 'new instruments of service' which require to be brought specifically to the Parliament's notice, by making a token provision therefor—as has been done by providing Rs. 50,000 only in each case—even if the funds required can be met from within the total sanctioned budget provision under the relevant grants.

The surveys or preliminary investigations covered by Supplementary Demand No. 2 pertaining to contemplated developments of the Mormugao port and the likely consequential requirements of broad-gauge rail connections to the Port and rail facilities to serve the contemplated Bokaro steel plant. All these developments are still in a fluid state, and even the advance action or surveys required on the Railways' part could not be envisaged or provided in the original Railway Budget or in the Supplementary Budget voted in April 1963 in respect of a broad-gauge rail link to Assam. Likewise, the provision asked for under Supplementary Demand No. 15 to facilitate increased transport by rail and ferry across Farakka, is the result of an assessment which has since been made of the transport requirements of Defence, of the Farakka Barrage Project Administration, etc. Even here the extent of facilities is still under examination, keeping in view the objective of obviating, as far as possible, expenditure on duplicate arrangements in the interim period until the Farakka barrage comes into being.

With these introductory remarks, Sir, I move the Supplementary Demands for the consideration of the House.

Mr. Speaker: Motion moved:

DEMAND NO. 2—MISCELLANEOUS EXPENDITURE

"That a supplementary sum not exceeding Rs. 1,50,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Miscellaneous Expenditure'."

DEMAND NO. 15—OPEN LINE WORKS—ADDITIONS AND REPLACEMENTS

"That a supplementary sum not exceeding Rs. 1,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Open Line Works—Additions and Replacements'."

There are two Cut Motions. Are they being moved?

Shri Prabhat Kar (Hooghly): Yes, Sir.

I beg to move:

"That the Demand for a supplementary grant of a sum not exceeding Rs. 1,50,000 in respect of Miscellaneous Expenditure be reduced by Rs. 100."

[Procedure of survey on important lines like those in Bokaro. (1)].

"That the Demand for a supplementary grant of a sum not exceeding Rs. 1,00,000 in respect of 'Open Line Works—Additions and Replacements' be reduced by Rs. 100.

[Lack of planning in work in connection with Farrakka. (2)].

Shri Nambiar (Tiruchirapalli): Sir, one difficulty which we experience in moving cut motions is that we cannot give advance information of all the points except in respect of one or two cut motions from each group, which means that Members have no discretion.

Mr. Speaker: That we will consider separately.